

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

**E/MA-77848/2018
And
Appeal No. E/70229/2013**

(Arising out of Order-in-Appeal No. 43/DIB/CE(A)/GHY/12 dated 21.12.2012 passed by the Commissioner of Customs & Central Excise, (Appeals), Guwahati.)

CCE & ST-Dibrugarh

Applicant (s)/Appellant (s)

Vs.

M/s. Chandpur Tea Planters & Industries

Respondent (s)

Appearance

Shri D. Haldar, A. C. (A. R.) for the Revenue

None for the Respondent (s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 26.02.2019

ORDER NO. MO/75112/2019 & FO/75221/2019

PER CORAM

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

2. Shri D. Haldar, A. C. (A. R.) (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, we find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been

Appeal No. E/70229/2013

notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-
(V. Padmanabhan)
Member (Technical)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Pooja.